पूरे देश भर में इसकी छानबीन की जाए । मैं यह जानना चाहना हूं कि क्या मरकार इस बात की भी नपतीश करेगी कि जो बड़ी कंपनीज हैं वह अपने लेयर होस्डरों के माध्यम से टैक्स बस्बी को इकवाने और स्मर्गालग का अंधा करके देश की अबँ ब्यवस्था को चौपट नहीं कर रहे हैं, इस बात की जांच सरकार ने की है ?

SHRI PRANAB MUKHERJEE: Sc f;u a: this particular question is concerned 1 have already mentioned that there arc several thousand shareholders spreai all over the country and if I look into the cases of each and every individual shareholder it will take a considerable time. Therefore, 1 suggested to the hon Member thai il he has any particular shareholder in mind and he wants to know about that particular individual, we are in a position to give information about him. So far as this particular company is concerned. Sir. I can tell the hon. Member that there are no income-tax irrears against them: that point we have ascertained.

MR. DEPUTY CHAIRMAN: Question Hour over. We now take up Short Notice Ouestion.

SHORT NOTICE QUESTION

MR. DEPUTY CHAIRMAN: Now, let us take Short Notice Question. Yes. Mi. Kalyan Roy.

SHRI KALYAN ROY: Sir. will the Minister of Finance be pleased to state . . .

SHRIMATI LAKSHMI KUMARI CHI N DA WAT : On a point of order.

SHRI KALYAN ROY: What is the point of order? Let me read out the Short Notice Qunestion. Then she can raise the point of order.

SHRIMATI LAKSHMI KUMARI riHNDAWAT . 91 RSS/74—2. शोर्ट नोटिसक्वेब्चन के बारें में मेरा पोईन्ट आफ स्राइंट है।

SHRI BHUPESH GUPTA: If the hon. lady has got any question, you can include her name in the list.

MR. DEPUTY CHAIRMAN : I know whose name has to be called. Yes, Mr. Kalyan Roy.

Raid by Income-tax authorities at the palaces of Maharani of Jaipur and her family

1. SHRI KALYAN ROY *h*SHRI HIMMAT SINGH:
SHRI BHUPESH GUPTA:

Will the Minister of FINANCE be pleased to state:

- (al whether the palaces of the Maharani of Jaipur and her family have been lecently raided and searched by the Income-tax authorities:
- (b) if so, what were the reasons for these searches;
 - (c) when the searches were made;
- (d) whether it is a fact that a large haul of gold, cash and documents regarding accumulation of funds in foreign banks has been made:
 - (e) if so, the details thereof; and
- (f) what steps have been taken against the persons involved?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB MUKHERJEE): (a) to (f) A statement is laid on the Table of the House. [See Appendix XCI, Annexure No. 17.]

SHRI KALYAN ROY: I say that although MR. DEPUTY CHAIRMAN: He has there has been some improvement in the functioning of the Income-tax Department, I regret to say there is a suspicion all over the country that not only are they careless in unearthing black money but sometimes they are also in collusion with it. On 12th March, 1974, Shri K. R. Ganesh had said that the net arrears of Income-tax in Calcutta area alone amounted to Rs. 203 crores. This was the position as on 31st December, 1973. It remained at Rs. 203 crores. About the arrears of Income-tax from assessees in whose cases arrears of Income-tax exceeded Rs. 10 lakhs had gone up from Rs. 539 crores to Rs. 626 crores...

DEPUTY CHAIRMAN ; Mr.\ MR Kalyan Roy, you must go to the Question.

drink Dom Peri-gnon from Waterford crystal interrogation should take place.

Regarding this particular aspect, in reply to the question "whether it is a fact that a large haul of gold, cash and documents regarding accumulation of funds in foreign banks has been made", he has said that interrogation of the members of the family and of other persons connected with the affairs of the family is in progress. May I know from the hon. Minister as to who those people are who are to be interrogated and how interrogation is taking place?

Roy, you cannot be making a speech.

SHRI BHUPESH GUPTA: Let him ask some Right parties. the question.

asked the question. Yes, Mr. Minister.

to Questions

SHRI PRANAB MUKHERJEE: So far as the background given by the hon. Member is concerned, I have nothing to do with it, because this question specifically relates to the search of the premises of the erstwhile rulers of Jaipur. Regarding the other part of the question, who are the people to be interrogated, naturally, Sir, it is the heirs and the relatives of the ex-rulers whose premises were searched. For example, Lt Col. Bhawani Singh, his brothers, and Mrs. Gayatri Devi; they are to be interrogated but the entire process of search etc. is going on. At this stage, it is not possible for us to give any further information.

SHRI KALYAN ROY: Sir, he did not give SHRI KALYAN ROY: With this a satisfactory reply. I said, how the background, Sir, I say whether the Minister interrogation is being made. You know, Sir, in has been the January 20 "Time" where it is this House we have seen how some of the best said that not only the Maharani of Jaipur but students of Calcutta and Delhi and other places Maharani of Baroda and her son have were being interrogated in jails on charges of accumulated over 300 million dollars abroad, being Naxalites. I would like to know whether busy teaching the natives how to play marbles the Government think that it is high time that with emeralds the size of tiger's eyes and these people should be put behind bars then

No. 2, at page 3 of the statement, i Mr. Mukherjee has stated that notices under Section 132(3) of the Income-tax Act have been served on the parties. Sir, what he has done-this gallant young man-is to issue notices after discovering all the ornaments, foreign exchange and other things worth over rupees hundred crores. Does he think it is a serious attempt? Because these notices will be challenged in the High Court, as it happened in the cases of Mundhra, Suraj Mai and Biju Patnaik. Sir. it is high time that he should put them behind bars and confiscate whatever has MR. DEPUTY CHAIRMAN: Mr. Kalyan been seized from these princes and also conduct similar raids into the houses of the exrulers all over the country, who are financing

SHRI PRANAB MUKHERJEE: Sir, So | fur as Section 132 of the Income-tax Act is concerned, perhaps the hon'ble Member has not read between the lines of the statement where 1 have stated that not only notices have been issued, these places have been earmarked and guarded, lockers hiwe been sealed and keys have been taken. All these steps have been taken in order to ensure that in the places which are searched and which are sealed there is no tampering. Some of the lockers are yet to be opened and we are to inventories the contents of these things; it would take some time. That is why, I said earlier that the whole process is going on, but it will take some time. After that, it would be possible for us to indicate . . .

SHRI KALYAN ROY: Why have you not arrested them?

SHRI PRANAB MUKHERJEE: Regarding the other point he made that we should carry on more raids, we are carrying on raids. I would welcome any vital information from the hon'ble Member.

SHRI KALYAN ROY : January 20 Times .

{Interruptions}

DR. R. K. CHAKRABART1 : Why the offenders are not being arrested? . . .

'(Interruptions)

SHRI C. SUBRAMANIAM: I am glad the hon'ble Member attaches some importance to in the publications Magazine Time...(Interruptions). Unfortunately, the Time and also the New.uveck and other American magazines seem to think that this is a land of Maharajas and cobras, and on that basis they write all sorts of nonsense. Therefore, we are not concerned, with that. As far as this is concerned, the operation is going on, anc whatever might be the position and status of the persons concerned, I would like tc assure the hon'ble House that law wil take its own course. It is not a question of going and arresting somebody. It is a question of establishing facts, and thai

would take some time. Whether there are any criminalities involved, this will have to established first. That is why, the suggestion that has been made that they should be put in prison is not a responsible suggestion . . .

(Interruptioih)

SHRI BHUPESH GUPTA: MISA is there. According to the statement.

MR. DEPUTY CHAIRMAN : Mr. Bhupesh Gupta, you are going to ask your question later.

SHRI C. SUBRAMANIAM: When the persons involved are also Members of Parliament, this will have to be taken into consideration. And therefore the hon'ble Member need not get agitated. I want to give this assurance that whatever action is necessary and possible under the law will be taken and there is no question of there being any slackness as tar as legal action is concerned.

श्री सीताराम सिंह: श्रीमान, हमारा पोईन्ट श्राफ श्राडंर हैं। यहां माननीय मंत्री जी कह रहे हैं कि जल्दबाजी में गिरफतार करने कि जरुरत हैं, तो जिसके घर में सामान निकलता है उसकी तो जरुरत नहीं हैं चूकि वड़ें लोग ह ग्रीर छोटे लोगों को पकड़ कर जेल में वन्द किया जाता है . . .

MR. DEPUTY CHAIRMAN . It is not a point of order.

SHRI HIMMAT SINGH: Mr. Deputy Chairman, may I first compliment the Ministry and the Department for the very efficient manner in which they have conducted this raid and they have found information which is very revealing? I also compliment the Department for the alacrity with which they functioned in this particular instance.

What I want to enquire of the Minister is this. At page 3 of the statement, it is mentioned that one of these strong rooms has yielded 550 tolas of primary gold,

one diamond studded 'Tiara' and one 3-tiered diamond necklace. 1 do not want lo read out the details which are mentioned in the statement but I only want to enquire whether there is any collusion between the owners of the hotel and the offenders because I find that the owners of the hotel are Tatas. These big houses are trying to diversify their activities in the hotel industry and 1 wanted to enquire whether these hotel industries are capable of conniving at such offences and colluding with the offenders and what steps is the Ministry going to take in respect of such activities which are being conducted in other parts of the country because 1 found in Bombay's Ambassador Hotel where the owner Mr. Narang was arrested under MISA the hotel itself revealed certain offences being committed. I

want to know whether the Ministry is in a position to tell us what particulars have been ascertained in regard to collusion between the hotel owners and the offenders and if so, what steps are being taken against Talus, the owners of the hotel.

SHRI C. SUBRAMANIAM: I am glad at least the hon. Member was good enough to pay compliments, particularly to the functioning of the Department, as against all sorts of vague allegations which the other hon. Member tried to make against the Department. They have done a very excellent job . . .

SHRI KAI.YAN ROY: I quoted the reply of the hon. Minister that the arrear of income tax has not gone down; it is increasing.

SHRI C. SUBRAMANIAM: It requires very fertile imagination to charge the Department with corruption and all those things. I am sorry the hon. Member takes such an attitude. 1 thought I should ignore it but I am glad the other hon. Member has taken it up and put it in the correct perspective.

Sir, it is not as if the strong room belongs to the hotel as such. This strong room is in the premises where the hotel is located but the strong room was still in the possession of the persons concerned, that is, the owners of the building and. therefore, there is no question of any link between the Tatas who run the hotel and the strong room and other activities. 1 wish the hon. Members do not jump into these conclusions and make all sorts of allegations. Taias are very respectable organisation in our country; not only in our country, they command a considerable rc-pect in other parts of the world also. Let us not tar everybody as blackmarketeers or smugglers. Therefore. I would respectfully submit, before they put questions like this, they should also think with regard to the sort of reflection we make against all the people in the country...

SHRI HIMMAT SINGH: Because holds are useful media for conducting these activities.

SHRI C. SUBRAMANIAM; That might be, but that does not mean there was a collusion in this case.

SHRI ISHI PESH GUPTA: I would strictly confine to the long statement which has been made. But before that, 1 would only like to point out vvhal the newspapers have written that what has been discovered is only a drop in the ocean. This is the statement by the people who have been long connected with the Jaipur palaces and the princely family. I want to know whether electronic lie detector is being used while interrogating those people. In the statement you will find at page 3 there is a reference to primary gold of 550 tolas and some of them arc-in bricks. The brick is so heavy that oneman cannot even lift it. This is in the paper also, in the next paragraph it is said that the .search was done in the Moti Doongri Palace. They located a concealed chamber. When this was opened, the search party found a huge quantity of gold mohars, gold coins, gold bricks of foreign origin smaller gold slabs.

Smuggling comes in. What about M1SA? Now. Sir. here I have got the Gold Control Act of 1968. Under section 85 of the Act, those who are in possession of primary gold in this illegal way are liable to imprisonment ranging up to seven years. It is in your Act. In your statement, towards the end, you have said: "Also, there is clear evidence of violation of the Gold Control Act". May I know. Sir, when, according to the statement made by the Government, the Gold Control Act has been violated, attracting penalty under section 85, why Ihe concerned people are not being ai rested and prosecuted immediately on the basis of the statement? I should like lo know it. Then, here there is reference to the banking account, foreign gold, etc., the Swiss account and other accounts of Smt. Gayatri Devi and her son. Here I have got the Foreign Exchange Regulation Act, 1973. Under section 56 of this Act. the penalty clause provides for the offences that have been committed fan- i prisonment up to seven years. Another offence has been committed ...

MR. DEPUTY CHAIRMAN: Now. please put your question.

SHRI BHUPESH GUPTA: These are the questions. For a long statement there cannot be a short question.

MR. DEPUTY CHAIRMAN: But a question cannot be a speech either.

SHRI BHUPESH GUPTA: You have nol read it. It is a horrifying document. According to this statement, the Jaipur family, Smt. Gayatri Devi and her son, violated the Gold Control Act, the Foreign i (change Regulation Act, the Wealth-tax Act, the Estate Duty Act and the anti-smuggling laws, including attracting the provision under MISA for detention without trial because smuggled goods have been found. 1 should like to know, Sir, what makes the Government think that Maha-rani Gayatri Devi and her son, Lt. Col. Bhowani Singh, are above law. In this connection 1 should like to know why the

honorary rank of Lt. Col. is nol being taken away from him. He should be divested of this honour. Do they think they are not to be prosecuted and they are free from prosecution? The search may be going on. Where a murder has been committed, the search may continue, but docs it mean that when the search continues the people responsible for the guilt or suspected to be guilty, according to the statement, should not be arrested or put in prison '.' When there is a cognisable offence of the type provided under the law, do they enjoy immunity as they used to enjoy in the old days?

MR. DEPUTY CHAIRMAN: That will do. 1 will call the Minister.

SHRI BHUPESH GUPTA: I should like to know what steps the Governemnt have taken to seal all the Toshakanas of the ex-princes and their families all over the country. I should like to know why steps are not being taken. Here is but a warning. Every single Toshakana...

MR. DEPUTY CHAIRMAN: That will do. do.

SHRI BHUPESH GUPTA: ... of the exprinces and their families should be sealed immediately till over the country. Why is (his not beine done?

MR. DEPUTY CHAIRMAN: Now. I would ask the Minister to reply. Minister.

SHRI BHUPESH GUPTA: The Gov-:rnment should clarify its position. Therefore, my questions are very clear. I charge the Government with this. They are being allowed to do this because they believe that the Jaipur family is above law. according to what they say.

SHRI C. SUBRAMANIAM: Sir, if the hon. Member thinks that we are very partial to the Jaipur family, then why do we undertake this operation at all? Really, I am not able to understand the allegation of the hon. Member.

SHRI BHUPESH GUPTA : On a point of order.

SHRI C. SUBRAMANIAM: I am answering; I am not yielding.

SHRI BHUPESH GUPTA: I am not saying that you are partial to the Jaipur family. Why do you put words into my mouth? All I have said ...

MR. DEPUTY CHAIRMAN: He is answering.

SHRI BHUPESH GUPTA: I know, some of you may or may not like Shrimati Gayatri Devi. There is reason for that. But it does happen that when the Birlas are involved, when the Tatas are involved and when Gayatri Devis are involved, the law moves slowly, in a distorted manner, and it is not a question whether you are partial or not, it is how the law is operated by your machinery.

SHRI KALI MUKHERJEE: Bhupesh Babu is too much excited.

SHRI BHUPESH GUPTA: Why not use the MISA? This comes under the MISA.

MR. DEPUTY CHAIRMAN: Let him answer your question.

SHRI A. G. KULKARNI : Give him some tranquilliser.

SHRI C. SUBRAMANIAM: I shall try to give it. When we had not taken any action, nobody got excited like this asking us to take action. Now that we have started taking action, the hon. Member jumps up and says that this should be done or that should be done. If we were partial to the Jaipur Royal Family, certainly we need not have started this sort of operation by searching almost everything and trying to find out. And as the hon. Member put it, this is only a drop which has come out; it is still an ocean. It requires to be found out because the operation is going on and we do not know when it is going to end. And this is such a large

operation........(Interruptions) Why cannot the hon. Member contain his enthusiasm and energy to listen to my answer. And if he has got anything to say, which is very useful, not only here but also privately,

I am prepared to listen to him and take further tips from him as to the further action to be taken. But that is quite different.

The poiot is, here is an operation that is going on and it is not as if we are able to find out everything by just going there.

II requires a good deal of search and it requires a little bit of cooperation from the members of the family also to find out what is where. These were all hidden things; that was why we were not able to find them out earlier. As a matter of fact, without the information given by the mem bers, we could not have found out one or two places where these were all hidden. Therefore, the operation is going on. And it would be imprudent to jump to con clusions as to who are guilty and of what offence. After all, the investigation is going on. and we would see that they do not abscond from the country.

SHRI BHUPESH GUPTA: Sir, here I have quoted the law; 1 brought the Act for you. This attracts immediate arrest and prosecution. At least, the arrest should be made. And this is what the law says, not I.

MR. DEPUTY CHAIRMAN: You go on saying.

SHRI BHUPESH GUPTA: And you have done nothing. Besides, I do not know how the Lok Sabha is going to treat Shrimati Gayatri Devi. She is a small fry.

MR. DEPUTY CHAIRMAN: You should hear the answer.

SHRI BHUPESH GUPTA: 1 have given some names.

SHRI C. SUBRAMANIAM: Therefore, Sir, it is not as if I or the Ministry is unaware of the provisions of these Acts.

It is because of these Acts that the investigations are going on. Let the investigations be complete and then on that basis, not only the persons have go to be taken hold of but more than that, the various treasures also will have to be taken hold of. And that is what is going on. I do not want to rush to the court with half investigation. Then, some intelligent lawyer might j place certain things before the court and j say that this is a half-back prosecution! and therefore they should be released or I acquitted.

Therefore, let us make the investigation complete; let us find out what are the olfences committed and who are all inivolved in it. Only on that basis can we go to a court of law.

Therefore, I would respectfully submit that simply because there are provisions of the Act and we could lay charge sheet it is not enough; they should be able to stand the judicial test. I am sure the best legal brains would be employed for this purpose for defence. Therefore, we should be careful to see that all the facts are properly ascertained and then, also connections of the persons with regard to the offences also are properly established. Then on that basis 1 want to give the assurance not only to the hon'ble Member but to the House that all necessary actions will be taken and nobody will be allowed to get away simply because of his or her status which they occupied once or are occupying now.

MR. DEPUTY CHAIRMAN i Shrimati Chundawat.

SHRI BHUPESH GUPTA : Sir, you should take this, seriously.

MR. DEPUTY CHAIRMAN: have called another Member.

SHRI BHUPESH GUPTA : I am on a point of order.

MR. DEPUTY CHAIRMAN: What is the point of order?

SHRI BHUPESH GUPTA: Kindly listen. The question was very clear as to whether pending investigation...

श्री राजनारायणः मेरा प्वाइंट ग्राफ ग्राइंर यह है कि यह भूपेश गुप्त जी क्या जयपुर फैमली के कोई सदस्य बन गये हैं।

SHRI BHUPESH GUPTA: Swatantra Party was formed in the Jaipur palace.,.

MR. DEPUTY CHAIRMAN: This is no point of order. I have called Mrs. Chundawat.

श्री राजनारायण: राजमाता के शौहर का किस से क्या संबंध है यह दुनिया जानती है। इस लिये यह रियायत हो रही है।

SHRI BHUPESH GUPTA: All I wanted to tell you is that investigation does not preclude arrest. As you know, many cases are still under investigation like the Samastipur case. . .

MR. DEPUTY CHAIRMAN: This is no point of order, Mr. Bhupesh Gupta.

MR. BHUPESH GUPTA :...and these that the Minister of Finance. . .1 am not imputing any motives...in this matter has been...

MR. DEPUTY CHAIRMAN : Nothing will go on record.

MR. BHUPESH GUPTA: 1 am on a point of order.

MR. DEPUTY CHAIRMAN : I have ruled it out. Mrs. Chundawat.

(Shri Bhupesh Gupta continued to speak.)

Please take your seat. There is some order in this House. You cannot be raising point of order on each and every

I thing. You are not on a point of order. You are on a point of information. Mrs Chundawat

श्रीमती सदमी कुमारी चुन्डावत : पहल मुझे मवाल पछ लेने दीजिए उस के बाद आप प्वांडट आफ बाईर उठा सीजियेगा। डिप्टी चेयरमैन माहब, जो धभी स्टेंटमेंट दिया गया था। उसमें सहम रूप से स्विटजरलैंड में भी कुछ धन जमा करने की बात का इणारा था। उस के बारें में मैं एक सवाल पछना चाहती है कि क्या मरकार के कस्टम मधिकारियों की जानकारी में यह नहीं है कि जिस दिन से आजादी मिली तब से बराबर जयपुर की ज्वेलरी विदेशों में भेजी जाती रही है। सभी माल, डेट नाल पहले ग्रमरीका के जनरल थी बेस्टमोरलैंड भारत में ग्राये थे ग्रीर वह जयपर गर्भ थे तो वहां के सैनिक हल्कों में भाम-तीर में यह चर्चा थी कि वहां की खेलरी का एक बहुत बहा पैकेट उन के साथ बाहर भेजा गया है। इसलिए मैं सवाल करना चाहती है कि उन के जो पासपोर्ट है वे इंपाउन्ड किये गये या नहीं । दंगरे मैं जानना चाहली है कि ग्रजी भी जो खडाना मिला है यह तो एक ग्रंभ मात है, लेकिन इसमें बड़ा खजाना जो जयपुर के मिटी पैलेम स्यजियम में है उस की जॉच की गयी है या नहीं सौर उस पर कोई निगरानी है या नहीं । क्योंकि ऐसी चर्चायें हैं कि जो उसमें कीमती चीजें हैं जैसे जहांगीर के बक्त में महाभारत का ग्रतवाद पश्चिमी भाषाओं में कराया गया था जिसके ऊपर शाही छाप लगी हुई है, जिसकी कीमत 80 नाम रूपये प्रांकी गई थी। इसी तरह मे रामायण है प्रोर बहन भी बैन्पवेबल चीजें हैं जो पहले जा चकी हैं ग्रीर जो उनको फैमिली ट्रस्ट के रूप में हैं। उन बीजों की हमें आ बहुत गडबड़ किने जाने की चर्चा चली है जब कि जयपर फैमिलो धौर सरकार के बीच में फैसला हुआ था उसमें यह तय किया गया था कि एक नेणनल इंस्ट उसकी देखभाल करेगा । लेकिन यह फैमिली टस्ट के रूप में है । तो मबसे पहले मील लगा कर उन चीजों की जांच की जाए कि ये चोजें उनमें है पा नहीं और उनको नेशनल टस्ट के रूप में रखा आए। उनको सीड करके रखा आए। इस बारे में क्या किया जा रहा है, इसका जवाब दें।

SHRI C. SUBRAMANIAM: All these matters will be kept in mind in conducting the search and the other proceedings. I am greatful to the hon. Member for mentioning various points. There are many more points also. All these would be kept In mind by the Department and they would do everything possible to find out all the facts.

श्रीमती सक्सी कुमारी बंडाबत : पानपोर्ट के बारे में क्या जवाब दिया। इस बारे में प्रापने जबाब नहीं दिया।

to Questions

(कोई उत्तर नहीं दिया गया)

श्री सवाई सिह सीसोदिया: माननीय मंत्री जी ने जी प्रश्नों के उत्तर दिये हैं भीर जो कथन टेबल पर रखा है उससे यह मालुम होता है कि बहुत से जो प्रचलित विधान हैं उनकी बहुत सी धाराओं का उल्लंघन हथा है और यह मामला काफी गंभीर और व्यापक है। इन गारी बाती को ध्यान में रखने हुए क्या मंत्री जी यह जरुरी समझते हैं कि इस इवैस्टिगेशन से जो सही प्रगराधी है वह बचकर निकल नहीं सके, इसलिए क्या सी ब्बी ब्याई व की सहायता लेंगे और अपराधियों को कोर्ट में प्रस्तत करके उनको सजा दिलवाने की कोशिश करेंगे ?

SHRI C. SUBRAMANIAM: Sir. as 1 have already stated, the operation is going on to find out the various valuable ties which have not been disclosed That should be first ascertained, an I if it is necessary to have a CB1 enquiry for establishing certain facts, certainij «c would not hesitate to do so. But I do not think a CBI enquiry would be necessarv in this case because the facts seem to be quite clear and once these facts are established, then the question is who are the people responsible for this, f think that is also fairly quite clear. Then it is a question of the law taking its course. Therefore, 1 would assure the hon. Member that everything possible will be done and whatever legal action is necessary, will betaken for the purpose of seeing that those who have committed the offence do not go away without being properly punished.

धो राजनारायण: श्रीमन, गया सरकार हमारे इस सुझाव पर विचार करेंगी कि ये जितने भी राजधराने हैं. इन सब में कुछ न कुछ गहबड़ है। चाहे वह राजे इस समय कांग्रेस पार्टी में हों, चाहे कांग्रेस पार्टी के मिनिस्टर हों. बाहेन हों। तो एक ऐसा नियम बना विया आए कि दो हजार रूपया महीने से ज्यादा कीई लर्च न कर वाये भीर न किसी की सामदनी रहे भीर दो हजार कपये महीने से ज्यादा जिनकी भागदनी हो वह सारी की मारी धाम-दानी राष्ट्र की हो जाए। हर राजा को सकत हिदायन

कर दी जाए कि उनकी जमीन के ग्रंदर कहीं भी जो कुछ भी संपत्ति मिलेगी वह सारी की सारी सम्मत्ति राष्ट्र की होगी श्रीर एक महीने के अन्दर-अन्दर इस सब की सूचना सरकार के पास पहुंच जानी चाहिए। यह मेरा एक सुझाव है।

श्री भूपेश गुप्त का जो प्रश्न है मैं पूरा-पूरा उनके साथ हूं कि सभी तक सरकार ने कानूनी कार्यवाई, जो कानून बने हैं, एक्ट बने हैं उसके तहन कों नहीं की? क्या कानूनी कार्यवाई तत्काल न करने का सबस प्रश्नन कारण यह भी है कि जयपुर की राजमाना के पनिदेव का सारत की प्रधान से घनिष्ट संबंध हैं....

माननीय सदस्य : प्रधान को स्पष्ट कीजिए ।

श्री राजनारायण: भारत सरकार की प्रधान श्रीर जयपुर की राजमाता के पतिदेव में घतिष्ठता थी क्या यह एक कारण है कि जयपुर की महारानी के पास जो हुछ मिला उसके ऊपर कुछ कार्रवाई नहीं हुई।

(Interruptions)

SHRI OM MEHTA: It is all wrong.

श्री राजनारायणः हल्ता करोगे तो तारीस्थवार सारी योल खोल दुंगा ।

SHRI C. SUBRAMANIAM: I have already answered that action will be taken in due course according to law.

श्री राजनारायणः कुछ भुनाई नहीं पड़ा । मैं जानना चाहना हूं सरकार मेरे सुझाव पर क्या करना चाहती है ?

MR. DEPUTY CHAIRMAN: He said that action will be taken according to law in due course.

श्री राजनारायण : मैं जानना चाहता हूं कि जिन राजाओं के ऊपर श्रभी तक कारवाई नहीं हुई है उन पर कार्यवाई कव होगी ?

श्री हवं देव मानवीय: मान्यवर, यह जो वक्तव्य दिया गया है उसमें लिखा हुआ है कि मिटी पैलेम, जयपूर की तलाभी ली गई तो बड़ां कपट द्वार मिला, स्पष्टत: कपट द्वार कपटी लोग ही रखते होगें, और इस कपट द्वार के अंदर गहरा माल-नाल भी मिला है तो मान्यवर, मेरा प्रश्न यह है कि क्या मंत्री जी यह बताने की कृषा करेंगे कि इस कपट द्वार को रखने वाली श्रीमती गायती देवी जी का कौन सा राजनीतिक दल है ? क्या वह भारतीय लोक दल अथवा भारतीय लाठी दल की नेता हैं ? मेरा प्रश्न है कि भारतीय लाठी दल अथवा लोक दल मे श्रीमती गायती देवी का क्या संबंध हैं। माननीय मंत्री जी इस पर यदि थोडा सा प्रकाण डालें तो बड़ी कृषा होगी ?

SHRI C. SUBRAMANIAM: 1 would not like lo bring in politics in this matter. This is purely a simple question of hidden wealth and therefore we should proceed only on thai basis. Politics has absolutely nothing to do with this.

SHRI HARSH DEO MALAVIYA: I am not asking you to get into politics. . .

MR. DEPUTY CHAIRMAN: The question is over.

STATEMENT BY MINISTER,

CORRECTING REPLY CONTAINED IN STATEMENT LAID ON TABLE OF THE HOUSE ON DEC. 10, 1974 IN ANSWER TO STARRED QUESTION NO. 577.

THE MINISTER OF SPATE IN THE MINISTRY OF FINANCE (SHRI PRANAB MUKHERJEE): Sir, in the statement laid on the Table of the House in reply to Starred question No. 577 answered on 10.12.1974. against serial No. 2. the value of other assets seized was shown a-Rs. 98,479 and against serial No. 19, it was stated that no cash was seized. Il has now been reported that the eorree position is as under:

Serial Name of the person Value of No. of the in whose case search assets Statement was made seized.

- 2. S. M. M Jhamed Other assets: Ghani 36,479
- 19. V. M. Dakshina Murthy Cash and A. K. Srinivasan Rs. 1,000